

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.619/10

Friday this the 22nd day of October 2010

CORAM:

HON'BLE Dr.K.B.SURESH, JUDICIAL MEMBER

Rajeswari.V.,
D/o. late T.Vijayalakshmi, (Ex-DE),
Sai Sree, TC.10/393, Mukkola PO, Trivandrum – 44. ...Applicant

(By Advocate Mr.K.Sasi Kumar)

Versus

1. The Union of India
represented by the Secretary to the Govt. of India,
Ministry of Broadcasting & Telecommunication, New Delhi.
2. The Chief General Manager, Telecom,
BSNL, Kerala Circle, Trivandrum.
3. The Deputy General Manager (Admn.),
Office of the Chief General Manager,
Kerala Telecommunications, BSNL, Tvm.
4. The General Manager (Admn.) & CPIO,
Office of the Chief General Manager, BSNL,
Kerala Circle, Trivandrum.
5. Principal General Manager,
Office of the Chief General Manager, Telecom,
BSNL, Kerala Circle, Trivandrum.

**(By Advocates Mr.S.Jamal,ACGSC [R1]
& Mr.Thomas Mathew Nellimoottil [R2-4])**

This application having been heard on 22nd October 2010 this Tribunal on the same day delivered the following :-

ORDER

HON'BLE Dr.K.B.SURESH, JUDICIAL MEMBER

The process is complete in this matter. It is not appropriate for a matter like compassionate appointment to hang fire unnecessarily. The defense of the respondents appear to be introduction of new weightage

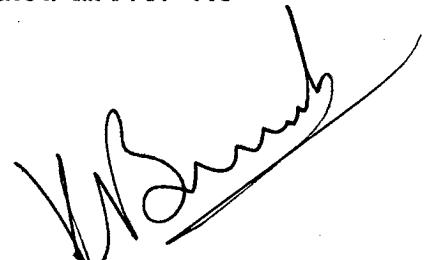
or the respondents appear

.2.

point system in which the applicant has not acquired the required 55% marks. On going through the system it appear that points of concern like the illness from which the deceased suffered, the length of pendency of such disease and the debilitating effect on the finance of the family as well as the debt left by the deceased because of the terminal disease etc. has not been taken into account. It would appear that the applicant's father is a State Government pensioner drawing a pension of Rs.3000 and odd. This has not been taken into account while deciding the indigence of the applicant.

2. Therefore, the impugned orders are quashed and the matter is remitted back to the authority for a reconsideration after restructuring the weightage point system to include the factors as noted above. This exercise shall be completed after due notice to the applicant within a period of three months. In any case, the applicant is entitled to two more opportunities of consideration. The respondents are directed to grant the next two more opportunities to the applicant in addition to the above. Accordingly, the OA is allowed to the limited extent as indicated above. No order as to costs.

(Dated this the 22nd day of October 2010)



Dr.K.B.SURESH
JUDICIAL MEMBER

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